

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F" DELHI**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER  
AND  
SHRI SUDHIR KUMAR, JUDICIAL MEMBER**

ITAs No.375, 376, 377, 378 & 379/Del/2022  
Assessment Years 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17

ACIT Central Circle-26 New Delhi	Vs.	<b>M/s. Zeus Impex Pvt. Ltd.</b> Property No.194, Shop No.2 Pocket-26, Sector-24, Rohini Delhi-110085
TAN/PAN: AAACZ3569Q		
(Appellant)		(Respondent)

CO No.65, 66, 67, 68 & 69/Del/2023  
(Arising out of ITAs No.375, 376, 377, 378 & 379/Del/2022)  
Assessment Years 2012-13, 2013-14, 2014-15, 2015-16 & 2016-17

<b>M/s. Zeus Impex Pvt. Ltd.</b> Property No.194, Shop No.2 Pocket-26, Sector-24, Rohini Delhi-110085	Vs.	ACIT Central Circle-26 New Delhi
TAN/PAN: AAACZ3569Q		
(Appellant)		(Respondent)

Applicant by:	Ms. Shilpi Jain, Chartered Accountant		
Respondent by:	Shri P.N. Barnwal, CIT-DR		
Date of hearing:	01	05	2024
Date of pronouncement:	02	09	2024

**CORRIGENDUM**

**PER PRADIP KUMAR KEDIA - A.M.:**

It has come to the notice of the Tribunal that ITA number has been wrongly mentioned in the heading portion on page no. 2 to page no. 6 as 'ITAs No. 1136 to 1142/Del/2023' instead of the correct position as mentioned in the first page of the same order. Thus, the error crept in the heading second page onwards

stands rectified and may be read as 'ITAs No.375, 376, 377, 378 & 379/Del/2022 and CO No.65, 66, 67, 68 & 69/Del/2023'. This corrigendum shall form part of the main order in ITAs No.375, 376, 377, 378 & 379/Del/2022 and CO No.65, 66, 67, 68 & 69/Del/2023 pronounced on 13.05.2024.

**This corrigendum pronounced on 02 September, 2024.**

Sd/-

**[SUDHIR KUMAR]  
JUDICIAL MEMBER**

Sd/-

**[PRADIP KUMAR KEDIA]  
ACCOUNTANT MEMBER**

DATED: 2<sup>nd</sup> September, 2024  
*Prabhat*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

Assistant Registrar